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**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.65/BB/2017	-	For consideration	Rule-7 of IB	Ecolane Electronics Bangalore Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Penkal.K. ARJUN	Adv. for Applicant	

Counsel for petitioner is present. Matter is listed today for consideration.

We have heard the counsel for petitioner. This is an application filed by the Corporate Debtor under Section 10 of I&B Code. Before admission, the Tribunal feels notice to go to the creditors of the Company whose value is Rs.15.00 lakhs and above at the first instance. So, the petitioner is directed to take out notices to the creditors from the list whose value is Rs.15.00 lakhs and above.

Notice is ordered to the creditors basing on the principles of natural justice.

List it on 31.08.2017.

  
MEMBER (J)

  
MEMBER (T)